

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).6842/2014

(Arising out of impugned final judgment and order dated 30/04/2014 in CRLA No.2395/1988 passed by the High Court Of Judicature at Allahabad)

MALKHAN SINGH

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(With appln. (s) for exemption from filing O.T. and suspension of sentence and office report)

Date : 12/09/2014 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.Y. EQBAL

HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE

For Petitioner(s) Dr. Krishan Singh Chauhan, Adv.
Mr. Ajit Kumar Ekka, Adv.
Mr. Ravi Prakash, Adv.
Mr. Chand Kiran, Adv.
Mr. Murari Lal, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice on the special leave petition as also on the application for suspension of sentence/bail.

(SANJAY KUMAR)
COURT MASTER

(SNEH LATA SHARMA)
COURT MASTER